

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 24(ND)2016
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S. K. MOHAPATRA
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 1.08.2016

NAME OF THE COMPANY: Vikrant Puri

Vs.

M/s. Southend Infrasture Pvt. Ltd &Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the
Companies Act 2013

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	HARSH ALUAGH	AR	VCS Finance Ltd.	
2.	ASHOK KUMAR SHARMA	Adv	VCS Finance Ltd.	
3.	Ramesh Singh	Adv	Petitioner	Ruchika Datta
4.	A. T. Palka	Adv	Petitioner	
5.	Ruchika Datta	Adv	Petitioner	
6.	ASHISH AGGARWAL	Adv	Resp No's 6 to 11	
7.	HARLEEN KAUR	Adv		H Kaur
8.	KASTURB SINHA	Adv.	R-12	
9.	KRISHNENDU DATTA	ADVS —	RESPONDENT NO. 1-5	Sangar Saddy
10.	SANJANA SADDY			


Order

Reply and Rejoinder have been filed to the pleadings of Respondents Nos. 6 to 11. However, no Rejoinder has been filed to the reply filed by Respondents Nos. 1 to 5 and a request has been made for grant of time to file Rejoinder. Let the Rejoinder be filed within two weeks with a copy in advance to the Counsel opposite.

P.T.O.

2. Notice of application for impleadment has already been issued. The Petitioner has already filed Reply. Other Respondents may also file reply to the impleadment application within two weeks.

List along with the main case on 01.09.2016.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (T)

01.08.2016
(P.K. Sud)